

**IN THE INCOME TAX APPELLATE TRIBUNAL,
AMRITSAR BENCH, "SMC" AMRITSAR
(VIRTUAL COURT)
BEFORE: SHRI. N.K.SAINI, VICE PRESIDENT**

ITA No.526/Asr/2019
Assessment Year: 2008-09

Shri Gurlal Singh Maan Now at 59, Phase III, Model Town, Bathinda	VS	The ITO Ward 1(1), Bathinda
PAN NO: ACFPM1492B		
Appellant		Respondent

Assessee by : Ms. Jyotsana Gupta, CA

ITA No.364/Asr/2019
Assessment Year: 2010-11

Smt. Mohinder Kaur Chattha, 135D Doordarshan Enclave, Wadala Chowk, Jalandhar	VS	The ITO Ward1(3), Jalandhar
PAN NO: AELPC2437E		
Appellant		Respondent

Assessee by : Shri J.S. Bhasin
Revenue by : Shri Modit Srivastava, Sr. DR

Date of Hearing : 10/11/2021
Date of Pronouncement : 10/11/2021

Order

PER N.K. SAINI, VICE PRESIDENT

Both the above appeals by the different assesseees are directed against the separate orders of different Ld. Commissioners of Income Tax (Appeal) at various stations as per following details:

Sl.No.	Appeal No.	Name of Case	CIT(Appeal / s)	Order dt.
1.	ITA No. 526/ASR/2019	Shri Gurlal Singh Maan	CIT(A), Bathinda	13/05/2019
2.	ITA No. 364/ASR/2019	Smt Mohinder Kaur Chattha	CIT(A)-1, Jalandhar	22/02/2019

2. In both the above appeals the Ld. Counsels for the Assesseees furnished separate applications for withdrawal of the appeals.

3. During the course of hearing the Ld. Counsels for the Assesseees submitted that since the assesseees have availed the immunity scheme i.e; Vivad Se Vishwas and the Income Tax Department has since issued Form No. 3/5, in response to the applications filed by the assesseees, under section 5(1) of the Direct Tax Vivad se Vishwas Act, 2020, therefore the appeals of the assesseees may be allowed to be withdrawn. The details of above said certificates are as under:

Sl.No.	Appeal No.	Name of Case	Certificate No.
1.	ITA No. 526/ASR/2019	Shri Gurlal Singh Maan	739939090231120
2.	ITA No. 364/ASR/2019	Smt Mohinder Kaur Chattha	931571770291220

4. The Ld. DR did not object if the above appeals of the assesseees are dismissed as withdrawn.

5. In view of the above the appeals of the assesseees are dismissed as withdrawn.

6. In the result, appeals of the assesseees are dismissed.

Order pronounced on 10/11/2021.

Sd/-
(N.K. SAINI)
VICE PRESIDENT

AG

Date: 10/11/2021

Copy of the order forwarded to :

1. The Appellant
2. The Respondent
3. CIT
4. The CIT(A)
5. DR, ITAT, AMRITSAR
6. Guard File